

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**

**UNSTARRED QUESTION NO. 1536**

ANSWERED ON 13.02.2025

**POLLUTION IN WATER SOURCES IN UTTAR PRADESH**

†1536. SHRI HARENDRA SINGH MALIK

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the measures taken/being taken by the Government to protect water sources from industrial waste pollution in Western Uttar Pradesh including Muzaffarnagar district; and
- (b) the criteria fixed for industrial units for the disposal of hazardous waste along with the procedure for action thereupon in case of non-compliance?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI RAJ BHUSHAN CHOUDHARY)

**(a)**

- Uttar Pradesh Pollution Control Board (UPPCB) regularly conducts inspections of the water polluting industries in the Western U.P. including Muzaffarnagar.
- Apart from the above, under Namami Gange Programme, third-party inspections by Technical Institutions authorized by the Central Pollution Control Board (CPCB) like Indian Institute of Technology (IIT) Roorkee, 11T Delhi, 11T, Bombay, Central Pulp and Paper Research Institute (CPPRI) Saharanpur, National Sugar Institute (NSI) Kanpur, Vasantdada Sugar Institute (VSI) Pune, IIT Banaras Hindu University (BHU) Varanasi, Jamia Milia Islamia Delhi and Aligarh Muslim University (AMU) Aligarh is conducted for Grossly Polluting Industries.
- Further, an Online Continuous Effluent Monitoring System is installed at the outlet of the Effluent Treatment Plant (ETP) in the Grossly Polluting Industries through which online monitoring of industries is also carried out by the Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB).

**(b)** Industry has to obtain authorization from the State Pollution Control Board for handling and safe disposal of Hazardous waste. State Pollution Control Board grants the authorization after ensuring technical capabilities and equipment comply with the Standard Operating Procedures or other guidelines specified by CPCB through site inspection. The industries generating Hazardous waste/handling hazardous waste are given authorization and sites were identified as per the provisions of the above rules for safe disposal of Hazardous waste through Common Treatment Storage and Disposal Facility (TSDF). Units are inspected regularly to ensure that they comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016. In case of non-compliance, notices/show cause is issued to them along with imposition of Environmental Compensation, if needed.

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